

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 3

SERVICE TAX APPEAL NO. 10842 OF 2017

[Arising out of OIA-VAD-EXCUS-001-APP-459-2016-17 dated 22/12/2017 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
VADODARA-I(Appeal)]

TANVIKA POLYMERS PVT LTD

Plot No. 718-719, GIDC Estate,
Village- Manjusar, Taluka- Savli,
Vadodara,
Gujarat

Appellant

Vs.

C.C.E. & S.T.- -VADODARA-I

1st Floor...Central Excise Building,
Race Course Circle,
Vadodara,
Gujarat-390007

Respondent

Appearance:

None appeared for the Appellant

Shri P Ganesan, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 11913/2024

Date of Hearing : 30.08.2024

Date of Decision : 30.08.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 09.02.2024, 13.03.2024, 15.04.2024, 14.05.2024, 26.06.2024, 30.08.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open Court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)

Dharmi